

:ITEM NO.11 + 62 COURT NO.7 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 1072/2016

UDAI SHANKER DWIVEDI

Appellant(s)

VERSUS

HIGH COURT OF JUDICATURE AT ALLAHABAD

THR REGISTRAR GENERAL Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to
file additional documents and stay)

with

Crl. A. No. 1095 of 2016

(with appln. (s) for bail and exemption from filing O.T. and stay
and suspension of sentence and office report)

Crl. A. No. 1104 of 2016

(with appln. (s) for bail and exemption from filing O.T. and
ex-parte stay and suspension of sentence and office report)

Date : 18/11/2016 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Appellant(s) Mr. Ratnakar Dash, Sr. Adv.

Mr. Adesh Kumar Gill, Adv.

Mr. Vishal Arun, Adv.

Ms. Rachna Srivastava, Adv.

Ms. Monika, Adv.

Mr. Sukrit R. Kapoor, Adv.

Mr. Malay Dwivedi, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice, returnable in four weeks.

For the time being, there shall be stay of imprisonment
alone.

(Jayant Kumar Arora)

Court Master (Renu Diwan)

Assistant Registrar